

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SINGLE PRINCIPAL BENCH

ITEM No.9

TA (Co. Act.)- 40(PB)/2023

IN THE MATTER OF:

M/s Ishwar Industries Ltd.

.... Petitioner/Applicant

v.

Madhu Bhaskar

.... Respondent

Order Under Rule 16(d) NCLT , 2016

Order delivered on 09.02.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant : Ms. Soumya Kumar, Mr. Sarwar Raza, Mr. Md. Waseem Akram, Mr. Injila Zaidi and Ms. Shreya Kumar, Advs.

For the Respondent : Mr. Alok Singh, Adv.

ORDER

CA-30/2024

The prayer in this application is as follows:

- “a. Grant the aforesaid amendments as prayed for hereinbefore;*
- b. Direct that the amended transfer petitioner annexed here to be taken on record;*
- c. Pass any such other or further orders as may be deemed fit, proper and expedient in the interest of justice and good conscience”*

Ld. Counsel Ms. Soumya Kumar appeared through VC for the Applicant.

Ld. Counsel Mr. Alok Singh also appeared through VC on behalf of the Respondent.

The prayer as sought for is granted. The registry is directed to list the amended main petition.

In view of the submissions made by the Ld. Counsel for the Applicant, the CA-30/2024 stands allowed.

At request and with consent of both sides, list the TA (Co. Act.)- 40(PB)/2023 for a physical hearing **on 05.04.2024.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT